

ITEM NO.1

COURT NO.12

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27180/2008

(From the judgement and order dated 13/08/2008 in FA No. 217/2007 of the HIGH COURT OF M.P AT INDORE)

RASIKLAL MANICKCHAND DHARIWAL & ANR.  
VERSUS

Petitioner(s)

M/S M.S.S.FOOD PRODUCTS

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file synopsis and list of dates, permission to file additional documents, prayer for interim relief and office reports)

Date: 23/11/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM  
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s)

Mr. Subhash Jadav, Adv.  
Mr Vivek Dalal, Adv.  
Mr. Ashish Jha, adv.  
Mr. B.N. Pujari, Adv.  
for M/s. "Coac"

For Respondent(s)

Dr. A.M. Singhvi, Sr. Adv.  
Mr. Vikas Singh, Sr. Adv.  
Mr. Sanjeev Sachdeva, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Vinod Bhagat, Adv.  
Mr. Vivek Gautam, Adv.  
Mr. Shiv Prakash Pandey, Adv.

UPON hearing counsel the Court made the following  
O R D E R

It is stated that the father of the counsel for the petitioner is hospitalised and a prayer for adjournment is made on that ground.

Put up on May 05, 2011 for final disposal.

(N.S.K. Kamesh)  
Court Master

(S.S.R. Krishna)  
Court Master